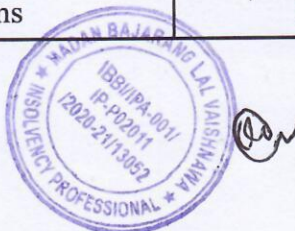


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPARKLET ENGINEERS PVT. LTD.

RELEVANT PARTICULARS		
1	Name of corporate debtor	SPARKLET ENGINEERS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	13 th March, 2000
3	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29240MH2000PTC124853
5	Address of the registered office and principal office (if any) of corporate debtor	A-87/B & B-54, Anand Nagar, Ambernath Industrial Area, MIDC, Ambernath(E), Thane, MH 421506
6	Insolvency commencement date in respect of corporate debtor	8 th December, 2025 (The order from Hon. NCLT received on 11 th December 25
7	Estimated date of closure of insolvency resolution process	6 th June, 2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Madan Bajarang Lal Vaishnawa IBBI/IPA-001/IP-P-02011/2020-2021/13052
9.	Address and e-mail of the interim resolution professional, as registered with the Board	341/704 Kalpataru, Srishti Sector 3 Mira Road East Thane, MH 401107 madan.vaishnawa@icai.org Mob. No. 9004686180
10.	Address and e-mail to be used for correspondence with the interim resolution professional	341/704 Kalpataru, Srishti Sector 3 Mira Road East Distt. Thane, Maharashtra, 401107 cirpsparklet@gmail.com
11.	Last date for submission of claims	22 nd December, 2025



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SPARKLET ENGINEERS PRIVATE LIMITED** on **8th December, 2025**.

The creditors of **SPARKLET ENGINEERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **22nd December, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Madan Bajarang Lal Vaishnawa

CA Madan Bajarang Lal Vaishnawa
Mira Road East, Thane MS 401107
Dated 13th December, 2025





BRIHANMUMBAI MUNICIPAL CORPORATION

NOTIFICATION

Whereas, in exercise of the powers conferred by sub section (1) and (2) of Section 37 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as 'MR & TP Act, 1966'), the Planning Authority may, or when so directed by the State Government shall within one month from date of such directions publish a notice inviting suggestions/objections from any person, as mentioned therein and after giving hearing, submit the proposed modification to the State Government and the State Government subject to such condition as it may deem fit sanction the modification or refuse to accord sanction.

And whereas, as per circular u/no. BMC/ADMN/3 dt. 07.04.2022, under section 6C (1) of Mumbai Municipal Corporation Act, 1888 (hereinafter referred as 'MMC Act, 1888') all the powers of the Corporation are now vested with the Administrator.

And whereas, Administrator (Corporation) has accorded sanction to the proposal vide resolution no. 873 dtd 03 December, 2025 to take further action to modify the plot bearing CTS no 11B/1 and 11A of village Powai in Sanctioned DP 2034 to invite suggestions/objections from general public u/s. 37(1) of MRTP Act, 1966 and approach State Govt. in Urban Development Dept for final sanction u/s. 37(2) of MRTP Act, 1966 for modification in Sanctioned DP 2034.

And whereas, as per the powers conferred by sub section (1) of Sections 1 of the MR & TP Act, 1966, State Government has accorded sanction to the Draft Development Plan-2034 of Greater Mumbai (hereinafter referred to as "the said Development Plan") vide Notification No. TFB-4317/629/CR-118/2017/DP/UD-11, Dt. 08.05.2018 (hereinafter referred to as "the said Notification") along with the Development Control and Promotion Regulations-2034 for Greater Mumbai

And whereas, the plot bearing CTS no 11B/1 and 11 A of village Powai are affected by Existing Amenities of Garden/Park (EOS1.5) (2nos) (part of larger Existing Amenity).

And whereas, as per the remarks received from the Assistant Superintendent of Gardens (S Ward), the land bearing C.T.S. No. 11B/1 of Village Powai is not in the possession of the Garden Department of S Ward and also said land is not designated due to any relocation of reservation. Further, the adjoining land bearing C.T.S. No. 11A was affected by a "Shopping" reservation as per the Sanctioned Development Plan, 1991. Accordingly, as per the Occupation Certificate issued by the Executive Engineer (Building Proposal), Eastern Suburbs under File No. CE/1044/BPES/AS dated 19.09.2006, development permission was granted on the said land for shopping purposes and Occupation Certificate was issued.

And whereas, the Under Secretary, Urban Development Department, vide No. TPB-4324/583/CR-56/2024/UD-11 dated 28.06.2024 has communicated that, considering the fact that the said land has not yet been handed over to the Municipal Corporation, the designation of Existing Open Space/Garden (EOS 1.5) shown in the Development Plan is not due to any relocation of reservation. It is further stated that, after carrying out due verification, the Municipal Corporation may initiate statutory modification under Section 37(1) of the Maharashtra Regional and Town Planning Act, 1966 and submit the proposal for modification, replacing the Existing Amenity of Garden/Park (EOS 1.5) with Garden/Park (ROS 1.5), for consideration and decision at Government level. Accordingly, it is proposed to modify the Development Plan to (i) replace the Existing Amenity of Garden/Park (EOS 1.5) with Garden/Park (ROS 1.5) on land bearing C.T.S. No. 11B/1 of Village Powai, and (ii) delete the the Existing Amenity of Garden/Park (EOS 1.5) shown as spill-over on the adjoining land bearing C.T.S. No. 11A and include the said land in Residential Zone (R-Zone).

It is therefore proposed that the Municipal Corporation of Greater Mumbai shall undertake statutory proceedings under Section 37(1) of the Maharashtra Regional and Town Planning Act, 1966, for modification of the Sanctioned Development Plan and submit the modification proposal to the Government for final approval.

The details of the said land are as under :

1	Plot bearing CS no. and Division	11B/1 and 11A of Powai Village
2	Area of Existing Amenity :	11B/1 : 5658.60 Sq.m. 11A : 1263.51 Sq.m.
3	Details of Reservation as per SRDP 1991	11B/1 : Open Space Reservation 11A : Shopping Reservation
4	Details of Reservation/Designation as per Sanctioned DP 2034 :	
	A As per the DP plan	11B/1 : Existing Amenity of Garden/Park (EOS 1.5) (part of larger Existing Amenity) 11A : Existing Amenity of Garden/Park (EOS 1.5). (part of larger Existing Amenity)
5	Proposed modification	11A : Existing Amenity of Garden/park (EOS 1.5) (part of larger Existing Amenity) is proposed to be deleted and included in Residential Zone

Now, therefore, after considering the above facts and circumstances and in exercise of the powers conferred by subsection (1) of Section 37 of the MR & TP Act, 1966; and of all other powers enabling it in this behalf, Brihanmumbai Municipal Corporation (hereinafter referred as BMC) hereby publishes a Notice for inviting objections/suggestions from any persons with respect to proposed modification, as required by Section 37(1) of the said Act, for information of all persons likely to be affected thereby. BMC is further pleased to inform that any objections/suggestions in respect of the proposed modification mentioned in the Schedule given below may be forwarded, in writing before the expiry of one month from the date of publication of this notification, to the office of

Chief Engineer (Development Plan)
Brihanmumbai Municipal Corporation,
5th Floor, Municipal Head office,
Mahapalika Marg, Fort, Mumbai-400001

Any objections or suggestions, which may be received within the said period will be dealt with in accordance with the provisions of Section 37(1) of the said Act by the Chief Engineer (Development Plan) BMC.

A part plan showing the proposed modification is kept open for the inspection of the general public at the following offices :-

- Office of the Chief Engineer (Development Plan), 5th Floor, Brihanmumbai Municipal Corporation, Mahapalika Marg, Mumbai-400001.
- Office of the Deputy Director of Town Planning, Greater Mumbai, having his office at ENSA Hutments, E-Block, Azad Maidan, Mahapalika Marg, Mumbai-400001

SCHEDULE

Sr. No.	Details of land	Details of Reservation/Existing Amenity/Zone affected the said land as per Development Plan-2034 published u/s 31(1) of MR & TP Act 1966	Proposed Modification
1	CTS no. 11B/1 & 11A of Village Poawai	11B/1 : Existing Amenity of Garden/park (EOS1.5), 11A: Existing Amenity of Garden/park (EOS1.5) (part of larger Existing Amenity)	11B/1 : Existing Amenity of Garden/park (EOS 1.5) is proposed to be deleted and Reservation of Garden/park (ROS1.5) is shown, 11 A : Existing Amenity of Garden/park (EOS 1.5) (part of larger Existing Amenity) is proposed to be deleted and included in Residential Zone

Sd/-
(S. H. Rathod)
Chief Engineer
PRO/2639/ADV/2025-26
(Development Plan)
Let's together and make Mumbai Malaria free

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)				
Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HLLATHN00472125 1. SUNITA DANGWAL 2. RAHUL SANTOSH DANGWAL	FLAT NO. 703, 7TH FLOOR, SAIRAJ CHSL, PLOT NO. 22, SECTOR 6, AIROLI, NAVI MUMBAI - 400709, MAHARASHTRA.	04.11.2025	Rs. 97,20,051.85/- (Rupees Ninety Seven Lakh Twenty Thousand Fifty One and Paise Eighty Five Only) as on 26.11.2025
2.	LOAN ACCOUNT NO. HLLARTN00451740 1. MAHENDRA M JAIN ALIAS MAHENDRA MISHRIMAL JAIN (CO - BORROWER, HUSBAND AS WELL AS LEGAL HEIR OF LATE BHARTI MAHENDRA JAIN ALIAS BHARATI MAHENDRA JAIN)	COMMERCIAL GALA / SHOP NO. 22, GROUND FLOOR, KOHINOOR CITY CENTER, S. NO. 96 A1A/2B AND 5A, 401/1, 96 A1A/6 AND 96 A1B, CTS NO. 2248, 2248/1, 2247/1, 2247/2, 2237/1, 2236 RAHATNAGAR, MOUJE PETHSHIVAPUR, RATNAGIRI - 415612, MAHARASHTRA.	04.02.2024	Rs. 31,08,465.34/- (Rupees Thirty One Lakh Nine Thousand Four Hundred Sixty Five and Paise Thirty Four Only) as on 24.11.2025

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law. Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property." In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Sammaan Finserve Limited
(Formerly known as Indiabulls Commercial Credit Ltd.)
Authorized Officer

Place : MUMBAI / RATNAGIRI

Registered Office: Solitaire Corporate Park, Building No. 4, 6th Floor, Guru Hargovindji Road, Chakala, Andheri (East), Mumbai - 400 093
Tel: 022-6657 2700. Website: www.sicomindia.com

SICOM LIMITED
PUBLIC E-AUCTION CUM SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor- SICOM LIMITED, the physical possession of which has been taken by the Authorised Officer of SICOM LIMITED- Secured Creditor, will be sold on "As is where is", "As is what is", "Whatever there is", "Without recourse basis" and "Without any warranty and indemnity" through public e-auction on **29th December 2025 between 11:30 a.m. to 12:30 p.m.**, at <https://eauction.auctiontiger.net>. For recovery of dues to the Secured Creditor from the below mentioned Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit and description of Movable / Immovable Properties are also described below. Offers are invited in a sealed envelope along with Earnest Money Deposit (EMD) payable by Demand Draft of Nationalized Bank/Scheduled Commercial Bank or NEFT/RTGS from interested parties in respect of the below mentioned property.

Description of Property	Reserve Price	EMD
All that Piece and Parcel of agricultural lands bearing (i) Survey No.26/1 admeasuring 2.39 Hectors (ii) Survey number, 26/3 admeasuring 0.26 Hectors and (iii) Survey number 26/7 admeasuring about 1.45 Hectors situated at village Ambot, Taluka Karjat and District Raigad, along with all the rights, title, interest, easements, appurtenances thereto, all privileges and benefits therein, on, bounded as under: To the East: by property of Shri Balkrishna Ragho Masne, To the West: by property of Shri Savlaram Bhau Masne, To the North: by property of Shri Shankar Moru Masne, To the South: by property of Shri Dharma Savlaram Masne, Mortgagor's name: Sagar Shah	Rs. 1.36 crs	Rs. 0.14 crs

Borrower's Name	Amar Remedies Ltd
Guarantor's Name	Mr. Sagar Shah and Mrs Pratima Shah
SICOM's Outstanding dues (Prin + Int + Expenses) to be recovered and details.	The above security is 3rd party security exclusively charged to SICOM for loans of mentioned borrower having dues of POD Rs. 24.97 crs, IOD Rs. 60.98 crs as on 31st October 2025 (with further interest thereon).
Date and Time for Inspection of property	18th December 2025 between 11.00 a.m. to 2.00 p.m.
Last date of submission of offer along with EMD	24th December 2025 upto 4 p.m.
Date and time of e-Auction	29th December 2025 between 11:30 a.m. to 12:30 p.m.
A) Date Demand Notice u/s 13(2) of SARFAESI ACT 2002	A) 18th June 2019
B) Possession Date u/s 13(2) of SARFAESI ACT 2002	B) 22nd March 2021
C) Nature of Possession Symbolic/Physical.	C) Physical: 17th December 2021

Terms and conditions of auction:

- The assets are available for purchase in single lot as mentioned above.
- The bidders must submit an EMD amount of 10% of the reserve price.
- The bid increase amount will be Rs 5,00,000/- and in multiples thereof.
- Prospective bidders may avail online training from service provider M/s. e-Procurement Technologies Ltd. (Auction Tiger) and Mr. Ram Sharma (Mobile No. 8000023297, E-mail ID - ramprasadd@auctiontiger.net), Helpline E-mail ID: support@auctiontiger.net.
- Prospective bidders are advised to visit website <https://eauction.auctiontiger.net>. For detailed terms & conditions and procedure of sale before submitting their bids. The auction sale is subject to the General Terms and Conditions of sale of the above-described property and auction, a separate copy whereof can be obtained by bidders from www.sicomindia.com or <https://eauction.auctiontiger.net>. Even if the bidder does not obtain the copies of the General Terms and Conditions of sale, it would be presumed that the bidder has obtained, perused, examined and accepted the same.
- For participating in the public auction, the intending bidders/offers shall have to deposit EMD of Rs 0.14 Crs by way of Demand Draft drawn on Nationalized Bank/Scheduled Commercial Bank in favour of "SICOM LIMITED" payable at Mumbai to be submitted at the Registered Office of SICOM Limited by 24th December 2025 upto 4 p.m.
- EMD of 10% of the Reserve Price may also be deposited through RTGS/NEFT by 24th December 2025 upto 4 p.m. as per schedule given below in the account as per details as under:

Beneficiary Name	SICOM Limited
Beneficiary Bank Name	HDFC Bank, Shankar Nagar Branch, Nagpur
Beneficiary Account No.	01020350000178
Branch Address	Shankar Nagar Branch, Nagpur
IFSC Code	HDFC000102

- The successful bidders/purchasers are advised to adhere payment schedule as under:
 - A further payment of 25% of the offer amount (less amount paid as EMD as above) to be paid immediately or not later than the next working day from the date of acceptance of offer by SICOM, by RTGS/NEFT or by way of Demand Draft drawn on any Nationalized Bank/Scheduled Commercial Bank payable at Mumbai in the name of SICOM Ltd.
 - The balance amount of 75% of the purchase price shall be paid on or before 15 days (fifteen days) from the date of acceptance of offer by SICOM and if 15th day is Sunday or other Holiday, then on immediate next working day.
- The offer which is not accompanied with accepted and signed copy of General terms and conditions and requisite EMD or offer received after the above date & time or below reserve price prescribed herein will not be considered/ treated as valid tenders and shall accordingly be rejected.
- The Managing Director of SICOM Ltd is not bound to accept the highest offer or any offer and may accept any offer or reject all as it shall, in its absolute discretion deems fit.
- The sale/auction shall be subject to the final approval by the management of SICOM Ltd.
- The Managing Director of SICOM Ltd reserves the right to cancel/postpone/modify/amend the public auction process at any point without assigning any reason thereof.
- The above-mentioned mortgaged property is being sold on basis "As is where is, as is what is, whatever there is without recourse basis and without any warranty and indemnity."
- To the best of the knowledge and information of SICOM Ltd, no encumbrance exists on the property save and except of SICOM. The bidder shall make himself/herself/ themselves satisfied in all aspects, including but not limited to any charge, lien, taxes or any other dues. The bidder is further advised to carry out his/her / their own due diligence with regards to the said property/ies. SICOM Ltd will not be held responsible for any charge, lien, encumbrance, property tax or any other dues to anybody in respect of the property/ies under the sale. All statutory liabilities/taxes/maintenance, fee/electricity/water charges, & municipal charges, etc. outstanding as on date and yet to fall due would be ascertained by the bidder(s) and would be borne by the successful bidder/purchaser. SICOM Ltd does not take any responsibility to provide information on the same nor to pay any charges on the mortgaged property/ies of whatsoever nature.
- It shall be the responsibility of the Purchaser/successful bidder to ascertain and pay GST (Goods and Service Tax) which should be over and above the price offered by the successful bidder/purchaser.
- It shall be the responsibility of the Purchaser/successful bidder to pay 1% (One percentage) of the sale consideration towards Income Tax u/s 194 I A of the Income Tax Act. Such Income Tax shall be paid by the purchaser/successful bidder over and above the price offered by purchaser /successful bidder to SICOM and SICOM shall get the offer/bid price without it being subjected to any type/sort of deduction therefrom.
- The successful bidder would bear the charges/fees payable for conveyance/Sale Certificate such as stamp duty, registration fee, advocate charges and all other costs, charges and expenses etc. as applicable as per law.
- Geo- Tagging Requirement:** Geo-tagging with self-photo of authorised Person of bidder is mandatory for participation in the bidding process.
- Schedule of auction is as under: -**

1. Inspection of property	18th December 2025 between 11:00 a.m. to 2:00 p.m.
2. Last date for submission of offer, along with earnest money, general Terms and Conditions, and uploading documents including proof of payment .	24th December 2025 upto 4 p.m.. (DD or RTGS/NEFT)
3. Public E-auction - Date and Time	29th December 2025 between 11:30 a.m. to 12:30 p.m.

For further details and terms & conditions of sale please contact
Tel:-(022)-66572857, Mobile- 9326038160, Email mjaggi@sicomindia.com
Mr. Omkar Vedak Email : ovedak@sicomindia.com, Mobile- 9323554697.

NOTICE TO BORROWER / MORTGAGOR/ GUARANTOR

This is also notice to the borrower/mortgagor and guarantor in the above said account under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 to pay the dues as above and interest with monthly rests, costs and charges etc. on or before the date of auction sale, failing which the property will be auctioned/sold on the date and time as mentioned above and balance dues, if any, will be recovered with interest and cost from them respectively.

Date - 13th December 2025
Place - Mumbai
Authorized Officer, SICOM Ltd.

MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION
(A Government of Maharashtra Undertaking)

Extension Notice
E Tender Notice No. 53/2025-2026 (Mumbai)

Vide above E Tender Notice, tender for following work were published in Daily Mumbai Chouer, Mumbai, Daily Prahar, Mumbai, Daily Mumbai Tarunbhar, Thane, Daily Hindustan Times, Mumbai, Daily Free Press Journal, Mumbai, Daily Active Times, Mumbai, Daily Bhaskar, Mumbai, Daily Khabare Aajtak, Mumbai on 04/11/2025.

Sr. No.	Name of Work	Estimated Cost
1.	Additional Ambernath & Pale Industrial Area - Phase 3.... Providing Cement Concrete Roads for Balance Asphalt Roads including Storm water gutter & allied works.	₹ 198,49,48,047.00

Now the Extension Notice is hereby issued for extending the date of availability of E Tender and reply to queries on website of <https://mahatenders.gov.in> for the above works.

The blank tender forms for above works will now be available upto 22/12/2025 on website of <https://mahatenders.gov.in>

Answers to the queries / MIDC Clarification will be available from 15/12/2025 on above website.

Please note that the bidders who have already submitted / uploaded their offer will again have to reload or resubmit their offer with or without change, such bidders shall also note that if offers is not reloaded or resubmitted, their bid will be out of completion for the this tender in particular.
Other contents of the tender notice remain unchanged.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPARKLET ENGINEERS PVT. LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	SPARKLET ENGINEERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	13th March, 2000
3. Authority under which corporate debtor is incorporated / registered	RCC Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U29240MH2000PTC124853
5. Address of the registered office and principal office (if any) of corporate debtor	A-87/B & B-54, Anand Nagar, Ambernath Industrial Area, MIDC, Ambernath(E), Thane, MH 421506
6. Insolvency commencement date in respect of corporate debtor	8th December, 2025 (The order from Hon. NCLT received on 11th December, 2025)
7. Estimated date of closure of insolvency resolution process	6th June, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Madan Bajrang Lal Vaishnava IBB/IFA/001/IF-P/2021/13052
9. Address and e-mail of the interim resolution professional, as registered with the Board	341/704 Kalpataru, Srishti Sector 3 Mira Road East Thane, MH 401107 madan.vaisnava@icai.org Mob. No. 9004686190
10. Address and e-mail to be used for correspondence with the interim resolution professional	341/704 Kalpataru, Srishti Sector 3 Mira Road East Dist. Thane, Maharashtra, 401107 csparklet@gmail.com
11. Last date for submission of claims	22nd December, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (These names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SPARKLET ENGINEERS PRIVATE LIMITED on 8th December, 2025.**

The creditors of **SPARKLET ENGINEERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **22nd December, 2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not applicable. Submission of false or misleading proofs of claim shall attract penalties. Sd/- CA Madan Bajrang Lal Vaishnava Mira Road East, Thane MS 401107 Dated 13th December, 2025

यूनियन बैंक ऑफ इंडिया
Regional Office Thane,
Dhanlaxmi Ind. Estate, Gokul Nagar, Near Navnit Motors, Thane (W) - 400601. Phone No-2221721360, Fax 2221721611

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the **Constructive / Physical Possession** of which has been taken by the Authorized Officer of **Union Bank of India** (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to **Union Bank of India** from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

Date & Time E-Auction : 30.12.2025 at 12.00 noon to 05.00 PM
Branch Name and Address : Kalyan - Murbad Road Branch
Branch Head: Pawan Kumar Tripathi Contact: 9819567075/ Anant Joshi 9822483103

Name of the Borrower & Guarantor/s Mrs. Dardika Sakaram Pawar (Borrower) Mrs. Kanta Dadaso Pawar (Co- borrower)	Amount due Rs. 9,07,627.44 as on 30.09.2025 plus further interest thereon w.e.f 01.10.2025 at applicable rate of interest, cost and charges till date.
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Property No. 1: Flat No.02, adm. 607 sqft. Built up area, Ground Floor, B wing, Varadvinayak Apartment, lying being situa on Survey No. 11/15/1, 21/15/2, 21/15/18 at revenue village Kon, Kalyan Bhiwandi Road, Kogaon-421311
Encumbrance: Not Known / Possession: Symbolic Possession
● Reserve Price : Rs. 15,27,000/- ● Earnest Money to be Deposited : Rs. 1,52,700/-

Branch Name and Address : Ambernath Branch
Branch Head: Awanish Kumar Contact : 9934816454

Name of the Borrower & Guarantor/s Ms. Subaga Arvind Madaiya (Borrower) Mr. Arvind Madaiya Rajputa (Co- borrower)	Amount due Rs. 10,72,571.85 as on 30.09.2025 plus further interest thereon w.e.f 01.10.2025 at applicable rate of interest, cost and charges till date.)
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Property No. 2: *Flat No. 501, 5th Flr, adm. 564 sq. ft. super built up area Kumaoun Apartments Building, Shantnagar, Kalyan-Ambarnath Road, Ullasnagar Thane - 421002
Encumbrance: Not Known / Possession: Physical Possession
● Reserve Price : Rs. 17,48,000/- ● Earnest Money to be Deposited : Rs. 1,74,800/-

Branch Name and Address : Ambernath Branch
Branch Head: Awanish Kumar Contact : 9934816454

Name of the Borrower & Guarantor/s M. Vasudevan (Borrower) Mrs. Selvakumari Vasudevan (Co- Borrower)	Amount due Rs. 19,99,193.61 as on 30.09.2025 plus further interest thereon w.e.f 01.10.2025 at applicable rate of interest, cost and charges till date.
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Property No. 3: Flat No. 102, 1st Flr, adm. 515 sq. ft. carpet area Marth Co-op Housing Society, Khaj Gaon, Khanavali, Ambernath West, Tal. Ambernath, Dist. Thane 421501
Encumbrance: Not Known / Possession: Physical Possession
● Reserve Price : Rs. 15,33,000/- ● Earnest Money to be Deposited : Rs. 1,53,300/-

Branch Name and Address : Kalyan Branch
Branch Head: Vanraj Contact : 9909963667

Name of the Borrower & Guarantor/s Mr. Jayant Vasant Walker (Borrower) Mrs. Surekha Jayant Walker (Co- borrower)	Amount due Rs. 23,50,255/- (O/s as of 30.09.2025 plus further interest thereon further interest thereon w.e.f 01.10.2025 at applicable rate of interest, cost and charges till date)
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Property No. 4: Flat No. 604, 6th Floor, A-Wing, Siena, Casa Bella, Near Khidkaleshwar Temple, off. Kalyan-shilphata Road, Village-Usarghar, Lodha palava city, Dombivali (East), Thane-421204
Encumbrance: Not Known / Possession: Physical Possession
● Reserve Price : Rs. 34,43,000/- ● Earnest Money to be Deposited : Rs. 3,44,300/-

Branch Name and Address : Railway Station Road Thane (W) Branch
Branch Head: Alkesh Bachav Contact : 990041677

Name of the Borrower & Guarantor/s Mr. Chatali Anil Rane (Borrower) Mr. Anil Bhaskar Rane (Co- borrower)	Amount due Rs. 11,21,070.77/- as of 30.09.2025 plus further interest thereon w.e.f 01.10.2025 at applicable rate of interest, cost and charges till date.)
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Property No. 5: Flat No. 203, 2nd Flr, adm. Usable carpet area 471 sq. ft. Building No11, Samrudhhi View, Village Diksal Bhiwipuri (East) Taluka Karjat, Raigad- 400602
Encumbrance: Not Known / Possession: Symbolic possession
● Reserve Price : Rs. 10,72,000/- ● Earnest Money to be Deposited : Rs. 1,07,200/-

